

No.A-36011/1/2016-Ad.I
भारत सरकार/Government of India
कारपोरेट कार्य मंत्रालय/Ministry of Corporate Affairs

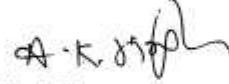
'A' Wing, 5th Floor, Shastri Bhawan,
New Delhi, the 22 March, 2017

ORDER

In continuation of this Ministry's order no. A-36011/1/2016-Ad.I dated 23rd August, 2016, the powers delegated to Head of Department, Central Registration Centre (CRC) at Manesar, stands enhanced to the following extent

Office	Item		Powers / Limit
Registrar, Central Registration Centre (CRC), Manesar	Contingent Expenditure (Schedule V)	Recurring	₹. 6,00,000/- per month in each case (per annum Rs. 72,00,000/- approximately)
		Non- recurring	₹. 3,00,000/- per annum in each case.

2. All other terms and condition as stipulated in order of even number dated 23.08.2016 shall remain unchanged.
3. This issues with the concurrence of JS&FA vide Dy. No.1327 dated 21.03.2017 and approval of Secretary (MCA) dated 22/03/2017.



(Akhilesh Kumar Singh)
Under Secretary to the Govt. of India

1. All Officers and Sections in Ministry of Corporate Affairs.
2. PAO, Ministry of Corporate Affairs.
3. PS to CAM/MOS.
4. Registrar, Central Registration Centre, IICA Building, 5th Floor, Plot No.P-6,7&8, Sector-5, IMT Manesar, Dist; Gurgaon (Haryana)-122050
5. All Regional Directors/Registrars of Companies/Official Liquidators.
6. e-Governance Cell with the request to upload the order in the Website under Employees Corner/Delegation of financial powers.
7. Guard File.